

[21 March, 2001]

RAJYA SABHA

Grants sanctioned to Panchayats

2834. PROF. A. LAKSHMISAGAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total Central grants sanctioned to the Zila Panchayats, Taluk Panchayats and Village Panchayats for the years 1997-98, 1998-99, 1999-2000 and 2000-2001 (State-wise);

(b) the total amount released (year-wise/State-wise); and

(c) the actual amount spent by these local bodies (year-wise/State-wise) as against the released grant?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA): (a) to (c) The Central Grants were used to be released to Panchayati Raj Institutions (PRIs) *i.e.* District Panchayats and Intermediate Panchayats and Gram Panchayat in the ratio of 15:15:70 under the Jawahar Rojgar Yojana (JRY) up to 1998-99 from 1.4.1999 the entire funds (100%) are being released to Gram Panchayats under the restructured programme *i.e.*, the Jawahar Gram Samridhi Yojana (JGSY).

The Central Grants are being released to Panchayati Raj Institutions (PRIs) *i.e.* District Panchayats and Intermediate Panchayats in the ratio of 30:70 under the Employment Assurance Scheme (EAS) with effect from 1.4.1999. The State-wise and year-wise allocation of funds, amount released and their utilisation under the Employment Assurance Scheme (EAS) for the year 1999-2000 and 2000-2001 and in respect of the JRY/JGSY for the years 1997-98, 1998-99, 1999-2000 and 2000-2001 are Annexed. [See *Appendix 192, Annexure No. 16*]